

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. †2561  
TO BE ANSWERED ON 09.07.2019**

**BAN ON ALCOHOL**

**†2561. SHRI GOPAL CHINNAYA SHETTY:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has taken or proposes to take any steps to ban alcohol consumption;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RATTAN LAL KATARIA)**

(a) to (c): As per entry no. 8 of the List-II (State List) of the Seventh Schedule of the Constitution, the production, manufacture, possession, transport, purchase and sale of intoxicating liquors is a State subject.

The Ministry of Social Justice and Empowerment being the nodal Ministry for Drug Demand Reduction, implements the "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse".

The Main objective of the Scheme is to alleviate the consequences of drug and alcohol dependence amongst the individual, the family and society at large and to provide for the whole range of community based services for identification, motivation, counselling, de-addiction, after care and rehabilitation for Whole Person Recovery (WPR) of addicts to make a person drug free, crime free and gainfully employed.

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